

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

Subject: Hon'ble Supreme Court Judgment dated 29.04.2026, passed in Writ Petition (Civil) No. 943 of 2021 titled Ashwini Kumar Upadhyay Vs Union of India & Ors. - regarding Implementation of the Law declared in the aforesaid judgment.

ORDER

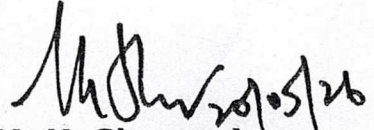
No. 786 of 2026/RG/SCS

Dated: 20.05.2026.

In compliance with the directions rendered by the Hon'ble Supreme Court of India vide judgment dated 29.04.2026, passed in the matter captioned above, Hon'ble the Chief Justice has been pleased to constitute a Committee comprising of following Hon'ble Judges to examine the Judgment passed by Hon'ble Supreme Court and for recommending further course of action as regards implementation of Law declared in the aforesaid judgment.

1. Hon'ble Mr. Justice Rajnesh Oswal;
2. Hon'ble Mr. Justice Sanjay Dhar; and
3. Hon'ble Mr. Justice Sanjay Parihar.

By order.

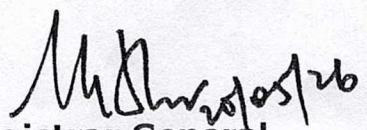

(M. K. Shrama)
Registrar General

No: 23405-23415 /RG/SCS

Dated: 20.05.2026.

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr. Justice _____
... .for information of His Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
.....for information.
5. Deputy Registrar, Supreme Court Section, High Court Main Wing, Jammu for information and necessary action.
6. Chief Accounts, High Court Main Wing, Srinagar for information.
7. Project Coordinator, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
8. Chief Librarian, High Court Wing, Jammu/Srinagar for keeping of the record of the same.
9. Order Book.


Registrar General